

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

3. Comp. Appl 109/2024

IN

C.P. 165/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **19.04.2024**

NAME OF THE PARTIES: Panama Wind Energy Private Limited

**Appearance:**

**For the Petitioner:** CA Harsh C. Ruparelia i/b A R C H and Associates

SECTION 66 OF COMPANIES ACT, 2013

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**ORDER**

**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

**Comp. Appl 109/2024**

1. The above Company Application has been filed seeking following reliefs:

- a. *That this Hon'ble Tribunal be pleased to give suitable directions to change the name of the Parent Company from "O2 Energy SG Pte. Ltd." to "O2 Power SG Pte. Ltd" in para 6 of the Order of the Hon'ble Tribunal in C.P. / 165 /MB/ 2023;*
- b. *That the order passed on 21<sup>st</sup> March 2024 in C.P. / 165 /MB/ 2023 shall stand modified with respect to directions passed by this Hon'ble Tribunal in the present Company Application;*
- c. *That the timeline for filing of certified copy of the Order along with Form of Minutes dated 21<sup>st</sup> March 2024 (issued on 27th March 2024) in eForm INC-28 and other compliances be extended and ordered from the date of receipt of Order under this Company Application;*

2. Upon Considering the submissions made by Ld. counsel for the applicant and perusal of the record, the rectification is allowed i.e. the name of "*02 Energy SG Pte. Ltd*" should be read as "*O2 Power SG Pte. Ltd*". Further, the time to file *eForm INC-28* is extended to 30 days from the date of receipt of the certified copy of this order. Rest of the order will remain unaltered.
  
3. With the above directions, Comp. Application 109/2024 is **allowed and disposed of**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)